

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 234/GT/2014

Subject : Revision of tariff after truing-up for the period 2009-14 and determination of tariff for Teesta-V Power Station for the period 2014-19.

Date of hearing : 17.11.2015

Coram : Shri Gireesh. B. Pradhan, Chairperson
Shri A.K.Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K Iyer, Member

Petitioner : NHPC

Respondents : West Bengal State Electricity Board & 5 others

Parties present : Shri A.K Pandey, NHPC
Shri Piyush Kumar, NHPC
Shri Dhanush, C.K., NHPC
Shri Jitender Kumar Jha, NHPC
Shri R.B Sharma, Advocate, GRIDCO
Shri S.R Sarangi, GRIDCO

Record of Proceedings

This petition has been filed by the petitioner, NHPC for revision of tariff after truing-up for the period 2009-14 in terms of 2009 Tariff Regulations and for determination of tariff for Teesta-V Power Station ("the generating station") for the period 2014-19 in terms of the 2014 Tariff Regulations.

2. During the hearing, the representative of the petitioner made detailed submissions in the matter and prayed that the tariff of the generating station may be determined accordingly. He further submitted that the additional information as sought for by the Commission has been filed and copies served on the respondents. The representative added that rejoinder to the reply filed by the respondent GRIDCO has also been submitted.

3. The learned counsel for the respondent GRIDCO mainly submitted as under:

- (i) As regards the exclusion of de-capitalisation of unserviceable minor assets included in the capital cost and replaced by new assets, the petitioner has claimed the same on the strength of two orders passed by the Commission allowing such exclusions. However, in the tariff order related to NTPC, the Commission has disallowed such exclusion and the same has been upheld by the Tribunal. In view of this, the decision of the Commission to allow exclusion requires reconsideration



for this generating station. The Commission has no power to add substitute or delete any provision of the regulation (Judgment of the Tribunal in GRIDCO vs M/s. Bhushan Power and Steel Ltd. referred to).

(ii) Replies filed in the matter may be considered.

4. In response, the representative of the petitioner clarified that the submissions made in the rejoinder may be considered by the Commission at the time of determination of tariff of the generating station.

5. The Commission after hearing the parties, directed the petitioner to file additional information on affidavit, by 11.12.2015, with advance copy to the respondents on the following:

Year	Assets/Works	Sl. No. / Page No.	Information
2014-15	Providing and fixing security fencing boundary around left and right bank executive colony at PH site, Balutar	1/801	Copy of the order of MOP as mentioned in the petition
2015-16	Construction of IRB barrack (first floor) at left bank, Balutar	3/802	De-capitalized value of old asset/work
	Purchase of pick & carry crane 10 ton	5/802	Copy of disposal policy as mentioned in the petition

6. The respondents shall file their replies by 18.12.2015 with advance copy to the petitioner, who shall file its rejoinder by 23.12.2015. The additional information/ reply/ rejoinder shall be filed within the due date mentioned and in the absence of these, the matter shall be decided based on available records.

7. Subject to the above, order in the petition is reserved.

By Order of the Commission

-Sd/-
(T. Rout)
Chief (Legal)

